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SLP(C)No. 20912 OF 2001
ITEM No.29

Court No. 7

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.20912/2001

(From the judgement and order dated 11/10/2001 in CWP 7585/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KUSUM LATA

Petitioner (s)

VERSUS

STATE OF HARYANA AND ORS
(With prayer for interim relief)
With

Respondent (s)

SLP(C)No.3138/2002,SLP(C)No.3139/2002

(With prayer for interim relief, office report and exem. from filing
c/c of the impugned judgt.)

Date : 07/05/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr.S.S. Dahiya,Adv.
Mr.BS Mor,Adv.
Mr.S.R. Kalhal,Adv.
Mr. Mahinder Singh Dahiya,Adv.

For Respondent (s) Mr. J.P. Dhanda,Adv.
Mr. K.P.Singh,adv.
Mrs. Raj Rani Dhanda,adv.

Mr. Naresh Kaushik,adv.
Mr. N.K.Roy,adv.
Ms. Shilpa Chohan,adv.
Ms. Lalita Kaushik,adv.
Mr. Sushil Balwada,adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T..J.
.SP2

Two weeks' time is granted for filing counter
affidavit in SLP(C)Nos.3138&3139/2002.

List the matters for final disposal immediately
after filing counter affidavit.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master